

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/3345-46 & 3783/2004

Date 17/03/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHRIRAM SILICATE INDRSTRIES
2 & 2A, INDUSTRIAL AREA, ADHARTAL, JABALPUR,
M.P.

M/S SHRIRAM SILICATE INDRSTRIES

Appellant

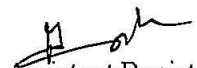
C.C.E. BHOPAL

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 96-98/08

Excise dated 13-3-08

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. BHOPAL

48, ADMINISTRATIVE AREA, AREA HILLS,
HOSHANGABAD ROAD, BHOPAL.

2. Adv. / Consult

MR.R.K. CHAUDHRY, Advocate
P-7 A3C Apartment, Naraina Tower,
Jabalpur, (M.P.)

3. ~~C.D.R.~~

~~J.C.D.R.~~

5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file
16. Ind Folder


Assistant Registrar

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IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

Excise Appeal No.3345-46 & 3783/04

[Arising out of Order-in-Appeal No.186/CE/BPL/04 dt.31.3.04 passed by the Commissioner(Appeals), Bhopal]

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

-
1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:

M/s. Shriram Silicate Inds.

Appellant

Versus

CCE, Bhopal

Respondent

Appearance

None For Appellant

Sh. V.K.Choudhary, Authorised Representative(DR)For Respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDEN

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

Date of decision: 13.3.08

Final Order No. 96-98/08-EX

Per S.S.Kang:

When the case was called none appeared on behalf of the appellant inspite of notice. Copy of notice was also issued to the Counsel for the appellant. On the last date of hearing also, the Counsel of the appellant was not present. In these circumstances, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in the open Court).

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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